

Formula-1 Car racing

896. DR. VIJAY MALLYA:

SHRI RAJEEV SHUKLA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government propose to organize "Formula-1" car racing in the country; in view of the growing worldwide popularity;

(b) whether Government of Andhra Pradesh who had indicated an interest in the matter decided otherwise;

(c) whether other States such as Karnataka and Maharashtra had indicated their interest in this sports event; and

(d) if so, whether Government has drawn up policy in this regard considering the fact that many countries organize and sponsor "Formula-1" racing, in view of its public popularity?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT):

(a) The Government has not received any formal proposal from the Federation of Motor Sports Clubs of India for organization of "Formula-1" car racing in the country;

(b) The Federation of Motor Sports Clubs of India have informed that the Government of Andhra Pradesh do not wish to pursue the plans to bring "Formula-1" car racing to the State. However, Government of India have no official information from the State Government in this regard.

(c) No intimation has been received by the Government of India from the State Governments of Karnataka and Maharashtra about their interest in organizing "Formula-1" car racing in their respective States.

(d) No Sir, in view of above facts.

Copenhagen Declaration

897. SHRI EKANATH K. THAKUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that India is yet to sign the Copenhagen Declaration, a globally accepted document that recognises the World Anti-Doping Agency's (WADA's) code;

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RAJYA SABHA

(b) if so, the reasons therefor; and

(c) whether it is a fact that SAI's Dope Control Centre (DCC) in Delhi has not yet been given accreditation by the International Olympic Committee (IOC)?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT):(a) Yes, Sir.

(b) The matter regarding signing of the Copenhagen Declaration on World Anti-Doping Agency's (WADA's) code, by India is under active consideration of the Government of India.

(c) Yes, Sir. However, the Dope Control Centre of the SAI has already obtained ISO 9001-2000 and ISO17025 certification which are mandatory requirements for permanent accreditation of a laboratory. Since, with effect from 1.1.2004, the power of granting permanent accreditation was transferred to the World Anti-Doping Agency (WADA) from the International Olympic Committee, the DCC of the SAI has submitted an application to that Agency on 6.2.2004.

Raise in out of pocket allowance for athletes

898. SHRI KARNENDU BHATTACHARJEE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government is considering to raise the "Out-of-pocket Allowance" for each athlete; and

(b) if so, the details thereof?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT) :
(a) and (b) Yes, Sir. A proposal to enhance the out-of-pocket allowance for sportspersons going to participate in the coming Athens Olympics is under consideration. Presently, under the provisions of the relevant scheme, all sportspersons participating in the Olympic/Asian/ Commonwealth and SAF Games are entitled to get an out-of-pocket allowance of \$ 20.00 each per day. However, as a special case, an out-of-pocket daily allowance of \$ 35.00 was given to all participating sports persons in the last Commonwealth /Asian Games in 2002.

Dismal performance of Indian sports persons

899. SHRI SHAHID SIDDIQUI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government propose to appoint a Commission to go into the reasons for the dismal performance of Indian sportsmen in all areas of sports at the International competitions; and